

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 507 of 2018
With
I.A. No. 7668 of 2018

Mina Devi and Another Appellant(s)
Versus.
Carrier Corporation of India and Another ... Respondent(s).

With
M.A. No. 40 of 2019
With
I.A. No. 742 of 2019

Babita Kumari and Ors. Appellant(s)
Versus.
Carrier Corporation of India and Another ... Respondent(s).

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.

For the appellant(s): Mr. Nikhil Ranjan, Advocate (in both cases).
For the Insurance Co.: Mr. Ashutosh Anand, Advocate.

I.A. Nos. 7668 of 2018 and 742 of 2019

05/07.09.2021: These application have been filed under Section 5 of the Limitation Act praying therein to condone the delay of about 42 days and 140 days respectively.

Counsel appearing on behalf of respondent(s) has got no objection, if the delay is condoned.

After going through paragraphs of the instant applications, I am satisfied that the delay has been explained properly.

Considering the aforesaid fact, the delay is condoned.

Accordingly, these interlocutory application stand **allowed**.

M.A. Nos. 507 of 2018 and 40 of 2019

As prayed for, list these case after two weeks under the heading "For Admission".